

Milk Production in Kerala

2857. SHRI RAMESH CHENNITHALA : Will the Minister of AGRICULTURE be pleased to state :

(a) the per capita production and consumption of milk in Kerala;

(b) whether it is below the national average;

(c) if so, the details thereof and the reasons therefore; and

(d) the schemes launched by Union Government to increase per capita production and consumption of milk in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). As per the provisional estimates of 1992-93 the milk production in terms of per capita availability in Kerala is 173 grams as against the national average of 181 grams per head per day. The average Milk Production in Kerala is lower because of lower number of milch animals per thousand of human population as compared to the National average.

(d) Besides State Govt. programmes, following Central/Centrally Sponsored Schemes are being implemented to enhance the milk production in Kerala.

- (1) Extension of Frozen Semen Technology & Progeny Testing Programme.
- (2) Assistance to State for feed and fodder development.
- (3) National project on rinderpest eradication.
- (4) Assistance to States for control of animal diseases.
- (5) National bull production programme.
- (6) Professional efficiency development.
- (7) Programmes under Operation Flood-III.

**CORRECTING STATEMENT IN RESPECT OF
LOK SABHA UNSTARRED QUESTION NO. 216
ANSWERED ON 1ST AUGUST, 1995**

The first word of ninth line in the answer of the question No. 216 may be read as third place of second.

12.00 hrs

**RE : ALLEGED KILLING OF SIX MINERS
WHILE ON DHARNA IN DUGDA NEAR DHANBAD**

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir with deep concern, I raise this issue. Yesterday, one passenger train rammed into another and we were debating about how many lives are lost, whether it was an accident and whether there was negligence on the part of the Government.

Today, I draw the attention of the entire House through you a ramming - neither through indifference nor through the hands of the God but a deliberate one-ramming by a coal damper on unfortunate coal miners in Dugda Coal Washery near Dhanbad. Now what happened was six lives were lost because the damper rammed onto them. What crimes did they commit? They are all tribals. Their names are Kishore Majhi, Ramdeo Mahato, Pramod Mahato, Bhupen Majhi, Kokil Mahato and Ram Avtar Prajapati. That is not their fault that they are tribals. Their fault was that yesterday on 21st, there was strike call by the coal miners and these workers were sitting on dharna in defence of their strike and in defence of their demands. It is unimaginable and it is humanly impossible to imagine that BCCL, in order to crush the morale of the workers, made coal damper to ram on to them. This is what has happened yesterday. I have spoken to several leaders in the House. They are not in a position even to believe that such a thing could happen. The Coal Minister is not there. I got the information later in the day and I could just intimate the Speaker. I, therefore, request through you that there should be a statement immediately on how this could happen and what kind of compensation they are going to give. If this is true then they have to apologize to the whole nation about this manner of killing of striking workers. That is all I want to say.

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, I also want to say something. The question is that if the Central undertaking like Bharat Coking Coal would deal with workers' agitation by deliberately running over a huge dumper to remove them from the gate, this is something not only inhuman but a deliberate crime which is being committed. Is this the fate of the workers in this country? 60 per cent of the workers had joined the strike. The management may not like it. The management said that everything was normal. If it was normal then how could this incident happen?

Sir, are we in a civilised society or not? Is it the right way? Their grievance is that the wages that have been agreed upon or being imposed by the management were different from what have been given to others. The officers have been given similar pay scales but not the workers; they are being given a lower scale. That is their agitation. Sir, if they are doing something improper and if the management did not like it, the workers could have been arrested or they could have been dealt within a manner open to law. But deliberately a truck was run over them.

Shri Buta Singh is sitting in this Government. What sort of a Government is this, we do not know. I thought that the Coal Minister *Suo Motu* will come out with a statement. Why should we have to inform him? This has happened in this country; it has come out in the papers - not in my paper, but in your paper, supporting you-but everybody in the Government is oblivious of it.

Sir, I say that immediate action should be taken against those persons and condign punishment has to be given. This is nothing but deliberate murder(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Sir, the Coal Minister should come out with a statement before we adjourn today.

[Translation]

PROF. RITA VERMA (Dhanbad) : Mr. Speaker, Sir, I would like to associate myself with what Hon. Nirmal ji and Somnath ji have said. Human life is valuable. To whatever party one belongs one's life is valuable. All of us have the birth right to stage a Dharna and oppose something in a democratic set up. There can be dispute over the Dharna stages by the labourers in support of their demands but it does not mean that the dumper should be rolled over them and they should be killed in this way. It is totally a murder and severe punishment should be given to them for it. I would like to urge upon the Hon. Minister of Coal to give a statement in the House and give the full detail of the incident. A judicial enquiry should be con-

ducted into the circumstances. Some people were saying that it skid on the labourers, but it should be properly enquired into as to what had happened and the concerned officers who are responsible for their death should be severely punished. The entire Ministry is responsible for it. The families of those who have been killed should be compensated as the compensation is given in the New Canda Colliary case. The dependents of those who have been killed, should get compensation but the lives, which have been lost can never come back. Therefore, the responsible persons for their death should be punished severely and the Hon. Minister of Coal should give a statement in the House without any further delay.

SH. HARADHAN ROY (Asansol) : On 8th August I had raised this question in the House that the mining labourers have not been given the payment as the decision of NCWA has not come as yet. Therefore, 7 lakh mining labourers of the country have gone on strike on the 21st. 7 lakh labourers went on strike on the call given by CITU. Six labourers have died in BCCL. A judicial enquiry should be conducted in this regard and the dependents of the deceased labourers should not only be given compensation but they should also be provided jobs. The decision regarding the mining labourers has not been taken as yet and such labourers whose cases have not been settled have also died. The responsible officers should be punished and the Hon. Minister should take more responsibility. I urge upon the Government that a decision regarding them should be taken immediately and the labourers should be pacified otherwise it would adversely affect the production of coal. We do not want that it should happen. Therefore, a judicial enquiry should be conducted in this regard and their dependents should be provided jobs and they should also be compensated. This much is my submission.

[English]

SHRI RUPCHAND PAL (Hooghly) : The Minister should come and *suo moto* make a statement; the offenders should be punished.

[Translation]

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, Sir, I would like to associate myself with what Nirmal Chatterjee Sahib, Somnath ji and Prof. Rita Verma have said. The Hon. Minister should give a statement on it. But I rise to raise another point.

MR. SPEAKER : Please raise it later on.

SHRI SHARAD YADAV : I did not stand up to raise this point but I have risen to make some other point.

MR. SPEAKER : No, Please raise it later on. I will give you time. I will allow you later on.

....(Interruptions)....

[English]

MR. SPEAKER : I will allow you later on. Now what has the Government to say on this?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): I will bring this immediately to the notice of the Minister of Coal so that he makes a statement placing the correct facts before the House.

MR. SPEAKER : It should contain as to what kind of action is taken and what kind of compensation is going to be paid.

SHRI EDUARDO FALEIRO : Very well, Sir
....(Interruptions).

DR. MUMTAZ ANSARI : Let me say some thing because I had been in the Consultative Committee meeting today.

MR. SPEAKER : You have not to discuss what you discussed in the Consultative Committee meeting. I cannot give you all these lessons in the House. You cannot discuss it.

DR. MUMTAZ ANSARI : I know what has happened today in the morning in the meeting. That is why I want to discuss it.

[Translation]

MR. SPEAKER : It is causing problem to me.

[English]

You cannot discuss it. As per law - you are the law-maker - you cannot discuss it. You should understand it.....

....(Interruptions)...

[Translation]

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, Sir, yesterday the entire House discussed the Firozabad rail accident. I would not like to go into its details. But the information we are receiving through telephones and from other quarters and people are also coming to Delhi. Yesterday, it was said

here that the Government will continuously inform the House as to what is going on there
.....(Interruptions)

[English]

MR. SPEAKER : He has come with a notice that he wants to inform the House about it.

[Translation]

SHRI SHARAD YADAV : Mr. Speaker, Sir, would you please lend me your ears.

MR. SPEAKER : That is what you are asking for.

SHRI SHARAD YADAV : I wanted to point out another thing.

MR. SPEAKER : I do not know that you are going to raise another point. I do not have any notice from your side. I do not have anything.

SHRI SHARAD YADAV : You are talking in such a way that I am unable to understand anything. Why have you asked me to speak? Why are you becoming so angry. Sir, it doesn't look good. You are not even ready to listen as to what I am going to speak.

MR. SPEAKER : How can I imagine what are you going to speak in the House? I do not have any notice from your side.

SHRI SHARAD YADAV : I have given you the notice.

[English]

MR. SPEAKER : It is not there. If it is not there, I will send it to the Privilege Committee.

....(Interruptions)....

[Translation]

MR. SPEAKER : Have you given the notice?

SHRI SHARAD YADAV : The way you are talking does not sound good(Interruptions)

MR. SPEAKER : I have given you an opportunity to speak on this issue. What is your other subject, I do not know. How can I allow.

....(Interruptions)...

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Mr. Speaker, Sir, as I told the House yesterday that I would inform the House about the latest position, I say that the latest position today at 8 o' clock is(Interruptions)

August 22, 1995

371 *Alleged Killing of Six Miners
in Dugda Near Dhanbad*

[Translation]

MR. SPEAKER : Please listen first. If you are to speak anything please speak later on.

[English]

SHRI MALLIKARJUN : The latest position as at 8 o' clock in the morning is : Dead : 175 injured : 218 and 135 bodies had been identified.

MR. SPEAKER : Mr. Yadav, if you have anything else to speak, you can speak

...(Interruptions)....

[Translation]

SHRI SHARAD YADAV : You give chance to everyone.

MR. SPEAKER : I have given you three chances.

SHRI SHARAD YADAV : Now I am not inclined to speak anything on it. I beg pardon. You have done good. Now I leave it.

MR. SPEAKER : Shri Chandarjeet Yadav.

.....(Interruptions).....

12.14 hrs.

[English]

[Thereafter Shri Sharad Yadav and some hon. Members left the House]

SHRI E. AHAMED (Manjeri) : Yesterday, you said that the number of persons dead was 260 and today you are saying 175. How can it be?

SHRI MALLIKARJUN : It is 275. Yesterday itself, I said that the number of persons dead was 260. How can it be 175 today?(Interruptions)

MR. SPEAKER : I have called Shri Chandra Jeet Yadavji. Now between yourself you are deciding. I do not know how to control the House.

SHRI MALLIKARJUN : Sorry Sir.

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir I feel hurt that some of our colleagues have left the House. If you permit me then I could call them back.

MR. SPEAKER : You call them back. This is not the way. They have been given time to express their point three times.

RE : CNN TIE-UP WITH DOORDARSHAN

[Translation]

12.17 hrs.

SHRI CHANDARJEET YADAV (Azamgarh) : Mr. Speaker, Sir, I want to raise the issue concerning tie-up reached between Doordarshan and C.N.N. Now it appears that the Government has adopted the policy of liberalization and open market in the economic sphere without any deliberation and what serve the interests of our nation has been side tracked. And every Ministry and department of the Government has been announcing very proudly that its entire policy is in accordance with that of liberalization and the open invitation given to indigenous private sectors and foreign private sectors is reflected in the agreement signed between Doordarshan and C.N.N.

Mr. Speaker, Sir, you must be remembering that it is not a new question. B.B.C. which is acknowledged as worldwide organisation had been yearning to come in India in the wake of framing the policy of the Nation in 1956. It had tried to leave an indelible imprint on the developed countries through the largest market, vast population of this important country. But Pandit Jawahar Nehru and Sardar Vallabh Bhai Patel had denied them the permission to this effect in clear terms and said that they did not know that you might impose your language, your propaganda machinery your, life style and your culture on a country if you want to disfigure its culture or carry out the campaign of disinformation as misinformation. This is a very well known and effective methodology adopted by imperialist and colonial countries I feel very sorry that Doordarshan has reached an unnecessary tie-up with CNN.

Mr. Speaker, Sir, CNN had been making efforts in this direction for a long time. Firstly it was before the advent of our liberal policy as well but this is the same Government which had time and again denied permission stating that we do not need it. We could ourselves do away with the shortcomings of our Akashvani and Doordarshan. We are capable of it. They are needed because of the behaviour of our news papers, our journalists and our media. The world is demanding their service. The U.N.O. has demanded it and has used it. Other developing countries of this world have invited our journalists and our media experts and utilised their expertise and services. People of our country are helping out in the system that has been made in the non-alignment movement. I want to say that Mr. Minister has said that we have been benefited from it and this was necessary for us and this has benefited our people. When it was inaugurated